

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
(Chennai Circuit Bench)**

**IA No. 266 of 2013 in DFR No. 1298 of 2013**

**Dated : 26<sup>th</sup> August, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Andhra Pradesh Ferro Alloys Producers Association ...Appellant(s)  
Versus  
Andhra Pradesh Electricity Regulatory Commission  
& Ors. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. Shridhar Prabhu  
Counsel for the Respondent(s):**

**ORDER**

**(IA No. 266 of 2013 – for waiver of court fee)**

We have heard the Learned Counsel for the Applicant/Appellant.

It is submitted that the impugned order has been challenged by Applicant/Appellant in the separate Applications filed by the different distribution companies and therefore Registry insisted to pay separate court fee relating to each of the Applications of distribution companies.

It is stated in the affidavit that the court fee for single Appeal has been paid in the Registry. In view of the above, court fee is waived of as claimed. Registry is directed to number the Appeal and post for admission

**on 12.09.2013 at Chennai Circuit Bench.**

**(RakeshNath)  
Technical Member  
mk**

**(Justice M. KarpagaVinayagam)  
Chairperson**